

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2024

ANSWERED ON:23.08.2012

LAND ACQUISITION FOR VARIOUS PROJECTS

Ganpatrao Shri Jadhav Prataprao;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Rane Dr. Nilesh Narayan;Sinh Dr. Sanjay;Sule Supriya

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of land acquired for private sector companies to promote public objectives during the last three years and the current year;
- (b) the details of monitoring mechanism, if any, for checking the misuse of land provided to private sector companies for meeting the public objectives;
- (c) whether the laid down provisions have been violated while acquiring land for various projects;
- (d) if so, the details thereof during the last three years and the current year and the action taken thereon; and
- (e) the details of projects set up on the fertile land instead of barren and degraded land during the last three years and the current year?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to(e): The Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No. 18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Government's/UT Administrations under the provisions of the Land Acquisition Act, 1894. The Land Acquisition Act, 1894 lays down certain criteria for acquisition of land for public purposes and for the companies. The data regarding projects set up on the fertile land instead of barren and degraded land during the last three years and the current year including land acquired for private sector companies to promote public objectives, its violations etc. is not maintained at the Central level.